



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A No. 358/2020

New Delhi, this the 6th February, 2020

Hon'ble Ms. Aradhana Johri, Member (A)

Pawan Kumar Tyagi, Age 62 years (Sr. Citizen)
 Retd. Lab Assistant, (Group-C)
 S/o. Late Sh. Ram Swaroop Singh Tyagi
 Janakpuri Super Speciality Hospital
 E-103, Aditya World City, NH-24,
 Ghaziabad.Applicant

(By Advocate : Mr. Virender Singh for Mr. Suresh Sharma)

Versus

1. The Chief Secretary,
 Government of National Capital
 Territory of Delhi and Chairman,
 Janakpuri Super Speciality Hospital Society,
 Delhi Sachivalaya, New Delhi – 110 002.
2. Special Secretary (Societies)
 Health & Family Welfare Deptt.
 Govt. of NCT of Delhi
 Delhi Sachivalaya, New Delhi – 110 002.
3. Director/Medical Superintendent
 Janakpuri Super Speciality Hospital,
 C-2/B, Janakpuri, New Delhi – 110 058.
4. The Director/DGEHS Incharge
 Directorate of Health Services
 Government of NCT of Delhi
 F-17, Karkardooma, Delhi.Respondents

(By Advocate : Mr. H. A. Khan)

ORDER (O R A L)

The applicant is a Sr. Citizen who served as a Lab Assistant and superannuated on 30.06.2012. He submitted



a bill claiming medical reimbursement for expenses related to his wife's surgery amounting to Rs.1,49,317/- . He has given several representations for the same, namely on dated 06.06.2018, 25.07.2018 and 14.09.2019. He has claimed that till date these representations are yet to be decided and the payment has not yet been done. Letter No. 1(43)/JSSH/ESTT./Medical Bill/Pt.II/3579 dated 20.07.2018 has been issued on behalf of respondent no. 3 which states that clarification has been sought regarding the authority competent to deal with this matter.

2. The matter pertains to reimbursement of a medical claim and should be disposed of expeditiously. The respondent no. 3 is directed to pass a reasoned and speaking order on the representations mentioned above given by the applicant, as per rules and law within a period of 6 weeks from the date of receipt of a certified copy of this order.

4. With the above directions, the O.A is disposed of. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

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